

एक बस की टक्कर हो जाने से जो ड्राइवर वहीं मर गया था और कई मुसाफिर घायल हो गये थे, उस दुर्घटना की जांच का क्या परिणाम निकला;

(ख) उस दुर्घटना के लिये उत्तरदायी कर्मचारियों को क्या दण्ड दिया गया है; और

(ग) उस दुर्घटना में मृत व्यक्तियों के परिवार तथा अन्य घायल व्यक्तियों को कितना मुआवजा अथवा सहायता दी गई है ?

रेलवे मंत्रालय में उप-मंत्री (श्री सै० वें० रामस्वामी): (क) जांच समिति इस नतीजे पर पहुंची है कि गांडी से सीटी बजाने और बस में बैठे यात्रियों के शोर मचाने के बावजूद उत्तर प्रदेश सरकार रोडवेज की बस का ड्राइवर बस को काबू न रख सका और उसे समपार से पहले रोक न सका। फलस्वरूप बस रेल गाड़ी के इंजन से टकरा गयी।

(ख) कोई रेल कर्मचारी दोषी नहीं ठहराया गया।

(ग) कुछ नहीं। इस दुर्घटना के सम्बन्ध में अभी तक क्षतिपूर्ति के लिये कोई दावा नहीं मिला है।

मुरादाबाद डिब्रीचन में सौलानी में रेलवे पुल पर दुर्घटना

३२५. { श्री भक्त वंश :
श्री भागवत शा आजाद :

क्या रेलवे मंत्री १० अगस्त, १९६२ के अतारंकित प्रश्न संख्या ४८७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि मुरादाबाद डिब्रीचन में सौलानी के रेल पुल की जो दुर्घटना हो गई थी उस की जांच समिति की सिफारिशों पर क्या कार्यवाही की गई है ?

रेलवे मंत्रालय में उपमंत्री (श्री सै० वें० रामस्वामी) : जांच समिति की सिफारिशों

मान ली गयी हैं और उन पर अमल करने के लिये आवश्यक हिदायत जारी की गयी है।

Air Corporations

{ Shri Rajeshwar Patel:
*326. { Shri R. S. Pandey:
{ Shri Morarka:

Will the Minister of Transport and Communications be pleased to state:

(a) the total amount of interest waived by Government so far on the loans granted to Indian Airlines Corporation and Air India;

(b) total amount of loans outstanding at present; and

(c) from what date interest would be payable by these companies?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) and (b) A sum of Rs. 424.81 lakhs was advanced to the Indian Airlines Corporation as loan up 31st March, 1959, as distinct from capital and the entire loan was subsequently adjusted as follows:—

	Rs. Lakhs
(i) Adjustment against subsidy payable to the Corporation	231.99
(ii) Conversion as capital	156.71
(iii) Repaid to Government	33.11
TOTAL	424.81

Thus, there is no loan outstanding against the Corporation as of date. Government decided to waive recovery of interest on all the loans advanced to the Corporation *ab initio*. The amount of interest so waived is of the order of Rs. 86.43 lakhs. No interest was waived on loans sanctioned to Air India Corporation.

(c) As no loans are outstanding against either of the Corporations the question of payment of interest on loans does not arise. It may however, be clarified that Government had also decided to waive recovery of interest on the capital invested in the two Air Corporations right from their inception in August, 1953 upto 1st October, 1966. Interest shall, however, be payable effective from 1st October, 1966 at $4\frac{1}{2}$ per cent per annum on the debenture portion of the capital (local capital) which has been reckoned at 50 per cent of the total capital effective from 1st August, 1958.

Hindustan Shipyard

327. { Shri Morarka:
Shri K. C. Pant:

Will the Minister of Transport and Communications be pleased to lay a statement on the Table showing:

(a) the amount of subsidy expected to be given and the subsidy actually given on each ship built by Hindustan Shipyard during the last 5 years;

(b) the reasons for the difference, if any; and

(c) the subsidy expected to be given during the current financial year?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) According to the existing arrangements, the Hindustan Shipyard are being granted advances of subsidy by Government of India at the rate of 24 per cent of the value of works in progress of the ships under construction. The final subsidy in respect of each vessel is worked out and adjusted after the Chief Cost Accounts Officer of the Government of India has checked the cost calculations of the Shipyard. The Subsidy given by the Government of India on each ship built by Hindustan Shipyard Limited

during the last five years is given below:—

Year	Name of Ship	Subsidy paid
		Rs.
1957-58	State of Orissa	34,26,649
"	Jalavikram	28,43,191
"	Andamans	49,59,505
1958-59	Jalaveera	33,38,465
1959-60	Dhruvak	4,39,374
"	Jayalakshmi	40,10,088
"	Jagmitra	45,08,960
"	Indian Industry	26,99,220
1960-61	State of Uttar Pradesh	39,57,075
1961-62	Vishvanidhi	44,61,957
"	State of Rajasthan	40,56,132

(b) Does not arise.

(c) The amount provided in the Budget Estimates 1962-63 for 'On Account' payments of advances of subsidy to the Shipyard is Rs. 150.00 lakhs.

Connecting Andamans with Calcutta by Radio Telephone

328. Shrimati Savitri Nigam: Will the Minister of Transport and Communications be pleased to state:

(a) whether the plans to connect Andamans with Calcutta by Radio telephone have been finalised; and

(b) whether Government intend to connect Madras and Delhi also with Andaman and Nicobar Islands in the same way?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) Yes. Radio Telephone circuit has been opened.

(b) There is no proposal at present.